

A

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**Principal Bench**

**O.A. No.2468/2004**

**New Delhi this the 7<sup>th</sup> day of March, 2004**

**Hon'ble Shri Shanker Raju, Member (J)**

Raj Kumari  
Widow of late Const. Mahaveer Singh  
R/o A-1759, Jahangir Puri,  
Delhi.

-Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Commissioner of Police,  
Delhi Police, Police Headquarters,  
ITO, New Delhi.
2. Joint Commissioner of Police,  
Police Head Quarter,  
ITO, New Delhi.

-Respondents

(By Advocate: Mrs. Sumedha Sharma)

**ORDER (Oral)**

Applicant challenges non-consideration of compassionate appointment as well as rejection of request on 8.8.2004.

2. It is no more in dispute that the applicant has no independent source of income and has liability of two sons living in rented premises and does not own any immovable property. DOPT OM dated 5.5.2003 provides in deserving cases that consideration to be carried in review for a period of three years.
3. As it is not disputed by the respondents that the case of the applicant has been considered twice, this OA is disposed of with a direction to the respondents to consider the case of the applicant afresh on 3<sup>rd</sup> occasion in the light of DOPT OM dated 5.5.2003 keeping in view the liabilities of the applicant. No costs.



(Shanker Raju)  
Member (J)

cc.